

| Name of Scheduled Employment | Nomenclature   |
|------------------------------|--|
| 5. Loading and Unloading     | Employment in Loading and Unloading in<br>(i) Goods Sheds, Parcel Offices of Railways;<br>(ii) Other Goodssheds, Godowns, Warehouses<br>etc. and; (iii) Docks and Ports  |
| 6. Construction              | Construction or maintenance of Roads or<br>Runways or in Building Operations including<br>laying down Underground Electric, Wireless,<br>Radio, Television, Telephone, Telegraph and<br>Overseas Communication Cables and similar other<br>Underground Cabling Work, Electric Lines, Water<br>Supply Lines and Sewerage Pipe Lines   |
| 7. Non-Coal Mines            | Employees engaged in the employment of<br>Gypsum, Barytes, Bauxite, Manganese, China<br>Clay, Kyanite, Copper, Clay, Magnesite, White<br>Clay, Stone, Steatite (including the mines<br>producing Soap Stones and Talc), Orchre,<br>Asbestos, Fire Clay, Chromite, Quartzite, Quartz,<br>Silica, Graphite, Felspar, Laterite, Dolomite, Red<br>Oxide, Wolfram, Iron Ore, Granite, Rock<br>Phosphate, Hematite, Marble and Calcite,<br>Uranium, Mica, Lignite, Grave, Slate and<br>Magnetite Mines |

**ESI hospital in Sri City, Nellore district**

1549. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a new ESI hospital was sanctioned in Sri City, Nellore district in Andhra Pradesh;

(b) if so, the details such as number of beds, facilities to be provided, departments to be started, etc.; and

(c) what is the estimated cost of the project and by when it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Employees' State Insurance

Corporation (ESIC) has given In Principle approval for setting up of a 100 bedded ESI Hospital at Sri City, Nellore, Andhra Pradesh for providing secondary care outpatient/inpatient medical services in all major broad Specialties i.e. Medicine, Surgery, Paediatric, Gynae, Ear, Nose and Throat (ENT), Skin, Eye, etc.

The project is at the stage of land allotment by State Government.

#### **Database on informal sector workers**

1550. SHRI AKHILESH PRASAD SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that almost 90 per cent of country's workforce is employed in informal sector with no minimum wages or any kind of social security, if so, the details thereof; and

(b) whether Government is planning to create a database of all informal sector workers and provide them universal social security coverage, if so, the details thereof and by what time such a database is expected to come into being?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) There is no separate published data for unorganised sector as a whole. However, under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are Appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdictions. The implementation of the Act is secured both at the Central and State level.

In order to provide social security benefits to the workers in the unorganized sector including workers in agriculture sector, the Government has enacted the Unorganized Workers' Social Security Act, 2008. This Act stipulates formulation of suitable welfare schemes for unorganized workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government. Life and disability cover is provided through Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to the unorganized workers depending upon their eligibility. Government of India and State Governments pay the annual premium in equal share without any burden on the beneficiary. The health and maternity benefits